

CC No. 297/2019 (old CC Nos. 05/15 & 8536/16)
RC No. 219 2012 E 0008
Branch: CBI/EOU-IV/New Delhi
CBI Vs. M/s JAS Infrastructure Capital Pvt. Ltd.
U/s. 120-B/ 409/420 IPC & S. 13(1) (c)/13 (1) (d) P.C. Act 1988

23.09.2020

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior P.P. Sh. A.P. Singh alongwith Ld. DLA Sh. V.K. Sharma and DLA Sh. Sanjay Kumar for CBI.
Advocate Sh. Akshay Nagrajan on behalf of Special P.P. Sh. R.S. Cheema.
Ld. Counsel Sh. Manoj Arora for A-1 company M/s B.S. Ispat Ltd.
Ld. Counsel Sh. Kumar Vaibhav for A-2.
Ld. Counsel Sh. Hemant Shah for A-3.
A-3 Rakesh Aggarwal is present.

An application dated 21.09.2020 alongwith 6 affidavits u/s 296 Cr.PC of following prosecution witnesses has been received from Ld. Sr. P.P. Sh. A.P. Singh on the official e-mail ID of this Court.

- i. Pradeep Kumar, Dy. S.P., CBI, N.D.*
- ii. Rishan Rytathieng*
- iii. S.C. Bhagwat, Inspektor, CBI, N.D.*
- iv. Sudhir Kumar, Inspector, CBI, N.D.*
- v. Shriram Pandurang Kadoo*
- vi. Sunit Pal, Dy. S.P., CBI, N.D.*

Copy of the present application alongwith affidavits has been supplied to Ld. Counsels for the accused persons.

Ld. Counsel Sh. Manoj Arora for A-1 company M/s B.S. Ispat Ltd., Ld. Counsel Sh. Kumar Vaibhav for A-2 Mohan Aggarwal and Ld. Counsel Sh. Hemant Shah for A-3 Rakesh Aggarwal state that as per the instructions received from their clients, they do not wish to cross-examine any of the six witnesses whose evidence has been led by the prosecution by way of affidavits u/s 296 Cr.PC.

Heard. Ld. Counsels for the accused persons have been told to send an email in this regard on the official email id of the court. They have accordingly assured to do so.

Hard copy of the application and the affidavits shall be placed in the judicial file as and when normal functioning of the Courts is resumed.

Case is now adjourned to 27.10.2020 for PE and for filing of affidavits u/s 296 Cr.PC of other prosecution witnesses, if any.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as

and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukum Chand.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
23.09.2020**